

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4887  
ANSWERED ON:26.04.2000  
CBI  
MADHAVRAO SCINDIA

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of cases, filed by CBI during the last three years which have been dismissed for want of evidence;
- (b) whether in some cases, the courts had to express regrets on such grounds as insufficient or lack of substantive evidence; and
- (c) whether the Government propose to modify the law in this connection?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(SMT. VASUNDHARA RAJE)

- (a): During the last three years viz. 1997, 1998 & 1999, out of the total 1779 charge sheets filed by the Central Bureau of Investigation in various courts, 424 cases resulted in acquittal.
- (b): During the last three years, Courts had passed strictures in 8 cases.
- (c): The Government had constituted the Independent Review Committee in September, 1997 to, inter alia, examine the structure and functioning of the CBI. The report of the Committee was considered by the Supreme Court in the Vineet Narain case and the Court in its judgement dated 18.12.1997 gave certain directions for improvement of the functioning of the CBI. The Government has decided to implement the aforesaid judgement and action has been taken accordingly.